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Remodelling of Stations

132. { Shri Agadi:
Shri Siddananjappa:

Will the Minister of Railways be pleased to state:

(a) whether any amount has been allotted for the remodelling of the Gadag and Hubli Junction stations on Southern Railway; and

(b) if so, the nature of the improvement proposed to be effected?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes, Sir.

Gadag:

(i) For improvement to station building—Rs. 9,769.

(ii) For improvement to the yard—Rs. 6,47,000.

Hubli:

(i) For improvements to station building—Rs. 56,219.

(ii) For improvement to the yard—Rs. 3,82,400.

(b) Gadag:

1. Extension to passenger platform (completed).

2. Raising the roof of the upper class waiting room (completed).

3. Provision of bathing cubicles on platform.

4. Yard remodelling (25 per cent. completed).

Hubli:

1. Provision of urinals on platform.

2. Provision of fluorescent tube lights on platform.

3. Construction of retiring rooms.

4. Poultry room and urinals and water closets.

5. Improvements to upper class waiting room.

6. Yard remodelling (completed).

320 L.S.D.—5

Ayurvedic Medicine

133. Shri Vajpayee: Will the Minister of Health be pleased to state:

(a) whether the Committee appointed to evaluate the present status of Ayurvedic medicine has since submitted its report;

(b) if so, the nature of recommendations made therein; and

(c) the decisions taken thereon?

The Minister of Health (Shri Karmarkar): (a) Yes.

(b) The Report is being printed. A statement containing the recommendations made by the Committee is, however, laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 34.]

(c) The report is under examination.

Agricultural Co-operatives

134. Pandit J. P. Jyotishi: Will the Minister of Community Development and Cooperation be pleased to state:

(a) the number of agricultural co-operatives established in the different States so far;

(b) the number of people or families working under these co-operatives;

(c) the area of land under co-operative cultivation; and

(d) the help rendered by Government to these co-operatives and the amount spent on the same?

The Minister for Community Development and Cooperation (Shri S. K. Dey): (a) A statement is placed on the Table. [See Appendix I, annexure No. 35.]

(b) Information about this is not available at present. The State Governments have been asked for it and when received it will be placed on the Table of the House.

(c) The area of land under cooperative cultivation on 31st December, 1956

was 1,80,671 acres. The State Governments have been asked for up-to-date information which when received will be placed on the Table of the House

(d) The State Governments provide assistance for development of Co-operative Farming Societies in various forms such as loans and subsidies, grant of Government waste lands, concession in land revenue, technical guidance, etc. The Central Government during the four years 1954-55 to 1958-59 have made grants to the extent of Rs. 3.32 lakhs to State Governments for this work

CORRECTION OF ANSWER TO UNSTARRED QUESTION

The Deputy Minister of Railways (Shri Shahnawaz Khan): Sir, I beg to lay on the Table a statement correcting the reply to Unstarred Question No. 91 asked by Shri D N Tiwary on 18th November, 1958. [See Appendix I, annexure No 36]

12 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO PREVENTION OF FOOD ADULTERATION RULES

The Minister of Health (Shri Kar-markar): Sir, I beg to lay on the Table, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954, a copy of Notification No. GSR 1211, dated the 20th December, 1958, making certain further amendments to the Prevention of Food Adulteration Rules, 1955. [Placed in Library See No. LT-1186/59.]

AMENDMENT TO MOTOR VEHICLES RULES FOR MANIPUR

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to relay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification

No. B-TP/24/50/57-8, dated the 20th November, 1958 making certain amendment to the Motor Vehicles Rules for Manipur, 1951, published in the Manipur Gazette. [Placed in Library. See No. LT-1187/59].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FOURTH REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

12-02 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

STRIKE BY SUGARCANE GROWERS OF UTTAR PRADESH

Shri Naushir Bharucha (East Khandsesh): Sir, under Rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public important and I request that he may make a statement thereon

"The strike by sugarcane growers in Uttar Pradesh as a result of refusal by Government to increase the price of sugarcane"

The Minister of Food and Agriculture (Shri A. P. Jain): The recent cane growers' strike in Uttar Pradesh started on the 5th February. Out of 66 mills working at the time, 5 mills had to stop work and 18 other mills were partially affected. By 7th or 8th of February, however, all the mills except the one at Bulandshahr resumed practically normal working. I am glad that the strike (An Hon. Member: Glad!) which was ill-advised has fizzled out.